

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PG ADVERTISING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	PG Advertising Private Limited (Formerly known as Prabhatam Advertising Pvt Ltd.)
2.	Date of incorporation of Corporate Debtor	08-04-2005
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74999DL2005PTC134902
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop IN 1 C-125 G/F Lajpat Nagar Defence - C Flyover New Delhi – 110024 (However, IRP found the registered office operational at C-125, Second Floor, Lajpat Nagar, Defence Colony Fly Over New Delhi-110024) 38, Rani Jhansi Road, Jhandewalan, New Delhi - 110055
6.	Insolvency commencement date in respect of corporate debtor	18-10-2022 (Order Passed by Hon'ble Adjudicating Authority, New Delhi on 18-10-2022 in Company Petition No. IB-996(ND)/2020 received on 04.11.2022)
7.	Estimated date of closure of insolvency resolution process	15-04-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinay Kumar Singhal IBBI/IPA-002/IP-N-00624/2018-19/11880
9.	Address and e-mail of the interim resolution professional, as registered with the Board	411, Essel House, Asaf Ali Road, Near Turkman Gate, New Delhi- 110002 Email: vinaysinghal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	411, Essel House, Asaf Ali Road, Near Turkman Gate, New Delhi- 110002 Email: pg1.resolve@gmail.com
11.	Last date for submission of claims	17-11-2022 (14 days calculated from the date of receipt of order i.e 04.11.2022)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered the commencement of the Corporate Insolvency Resolution Process of PG Advertising Private Limited on 18-10-2022.

The creditors of PG Advertising Private Limited, are hereby called upon to submit their claims with proof on or before 17-11-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 6th November, 2022
Place: New Delhi

Vinay Kumar Singhal
Reg. No.: IBBI/IPA-002/IP-N-00624/2018-19/11880
For PG Advertising Private Limited (In CIRP)

Six mn tons sugar export on quota basis till May 31

PNS ■ NEW DELHI

The Government on Saturday allowed export of 6 million tonnes of sugar on quota basis till May 31, according to a food ministry notification.



2023," it said.

As per the notification, the ministry has allocated a uniform export quota of 18.23 per cent of the three years average production of the sweetener in operational sugar seasons. Sugar mills can export themselves or through exporters or swap with domestic sale quota of any other mills, it said. Sugar sugar runs from October to September.

According to official sources, the first tranche of quota has been allowed only till May-end. Further allocation of quota for export will be decided based on the domestic sugar production.

"In order to prevent uncontrolled export of sugar or with a view to ensure sufficient availability of sugar for domestic consumption at a reasonable price, government has decided to allow export of sugar upto a reasonable limit with effect from November 1 till May 31,

The sugar production in the new 2022-23 season commenced in Maharashtra and Karnataka from October onwards, whereas in Uttar Pradesh and rest of the cane growing states, it will kick off

in a week's time.

In October month alone, mills had manufactured 4.05 lakh tonnes of sugar, which was lower by 14.73 per cent from the year-ago period, according to cooperative body National Federation of Cooperative Sugar Factories Ltd.

The government had restricted sugar exports towards the end of the 2021-22 season (October-September) to ensure sufficient stocks for domestic consumption and prevent any rise in retail prices during the festive period. Despite restrictions, about 11 million tonnes of sugar were exported during the entire 2021-22 season, according to official data.

Sugar production stood at a record 35.92 million tonnes in the 2021-22 season. Maharashtra, Uttar Pradesh and Karnataka are the top three sugar producing states in the country.

SBI logs highest quarterly profit at ₹13,265 cr in Q2

PTI ■ MUMBAI | NEW DELHI

State Bank of India on Saturday reported the highest-ever quarterly profit at Rs 13,265 crore, up 74 per cent year-on-year, for the September quarter of FY23, buoyed by robust loan sales, higher interest income and lower provisions.



The country's largest lender said its total income increased to Rs 88,734 crore during the quarter under review from Rs 77,689.09 crore a year ago. The key net interest income rose 13 per cent to Rs 35,183 crore from Rs 31,184 crore.

Of the total income, more than one-fourth or Rs 24,400 crore came from investment gains, though the bank has not booked profit from government securities in which it holds an additional exposure of over Rs 3.85 lakh crore, chairman Dinesh Kumar Khara told reporters during the earnings

conference at the bank's headquarters.

As the bank nearly passed on the entire rate by the central bank to borrowers as well as depositors, its domestic net interest margin improved to 3.55 per cent from 3.50 per cent earlier.

The asset quality of the bank improved with the gross non-performing assets (NPAs) crashing by 138 basis points (bps) to 3.52 per cent from 4.90 per cent a year ago, while net NPAs nearly halved to 0.80 per cent of the advances from 1.52 per cent in the year-ago period.

As a result, provisions for bad loans declined to Rs 2,011 crore from Rs 2,699 crore on-year, the chairman said.

In absolute terms, the gross NPAs declined by 13.83 per cent to Rs 1,06,804 crore and the net NPAs by 36.5 per cent to Rs 23,572 crore.

While the bank earned an interest income of Rs 79,860 crore, up 15 per cent, its interest expenses rose 16.6 per cent to Rs 44,676 crore. Of the total income, the key net interest income rose 12.83 per cent to Rs 35,183 crore as its NIM (Net Interest Margin) improved by 5 bps to 3.55 per cent.

'India faces global shocks with better balance sheets'

Medium-term growth outlook good, says CEA

PTI ■ NEW DELHI

India is encountering global shocks with a position of strength backed by far better household, corporate and financial sector balance sheets and its medium term growth outlook is good, said Chief Economic Adviser V Anantha Nageswaran.

next six years until 2030.

"The medium-term growth outlook is actually constructive very simply because we have paid our growth dues last decade and that was because we had to undergo balance sheet repair in the financial and non-financial sector. We are encountering global shocks fortunately with a far better household, corporate and financial sector balance sheet," he added.

On the high debt-to-GDP ratio, Nageswaran said, it is sustainable as India's macroeconomic fundamentals are strong.

"Overall, all things considered, including the risk of oil price, I do believe that the external situation will be manageable, of course with some anxious moments to come," he said while speaking at an event organised by National Council of Applied Economic Research (NCAER) here.

Even in the ongoing global turmoil India's borrowing cost is lower than countries which have better ratings than India, he said.

"India's bond yield has not really spiked up. It is doing better than countries that have better credit ratings than India. That tells us a little bit about the overall macroeconomic stability that is there under the current circumstances," he said.

He further said that given all the short-term unknowns, it was better to focus on medium-term prospects and what lies ahead of the country in the

Tariffs at 'unsustainable' levels, industry needs price correction for continued investments: VIL



PTI ■ NEW DELHI

Telecom operator Vodafone Idea (VIL) has said telecom tariffs in India continue to remain at "unsustainable levels" and the industry needs "tariff correction" to support continued investments.

VIL has seen average revenue per user (ARPU) growth for five consecutive quarters now. Its average revenue or realisation per user at Rs 131 in Q2 FY23 was 19.5 per cent higher than the year-ago period, aided mostly by tariff hikes and subscriber upgrades.

ARPU for the September quarter was higher sequentially as well, when compared to Rs 128 in Q1 FY23.

"However, it is important to note that despite the price intervention made in the last one year, the tariffs in India continue to remain at unsus-

tainable levels. And we believe that industry needs further tariff correction to support the continued investments going forward," Vodafone Idea CEO Akshaya Moondra said during the company's analyst call on Q2 FY23 earnings on Friday.

Over the last one year, the company has taken several tariff interventions including for entry level plans, he said, adding VIL continues to focus on getting more customers on 4G and unlimited plans.

Citing the previews of digital and futuristic 5G use cases showcased by the company at the recently-held India Mobile Congress, Moondra said: "We are ready for the next journey of 5G technology where the connected world with limitless digital solutions will soon be new norm, and we will be playing a vital role in the same."

Cloudtail fined ₹1L for selling pressure cookers on Amazon in violation of BIS standards

PTI ■ NEW DELHI

The Central Consumer Protection Authority (CCPA) has imposed a penalty of Rs 1 lakh on Cloudtail India for selling pressure cookers on Amazon in violation of mandatory BIS standards.

The authority has asked Cloudtail to recall 1,033 pressure cookers and also reimburse the money to customers.

According to an official statement, CCPA -- headed by Chief Commissioner Nidhi Khare -- has passed an order against Cloudtail India Pvt Ltd for "violation of consumer rights and unfair trade practice" by selling domestic pressure cookers in violation of mandatory standards.

The standards are prescribed as per Domestic Pressure Cooker (Quality Control) Order, 2020.

The company was also directed to pay a penalty of Rs 1,00,000 for selling domestic pressure cookers to consumers in violation of mandatory standards prescribed under the QCO and violating the rights of consumers," the statement said.

The CCPA initiated suo-moto action against e-commerce platforms for sale of domestic pressure cookers in violation of compulsory stan-



Cloudtail India Pvt Ltd is the seller of pressure cooker named 'Amazon Basics Stainless Steel Outer Lid Pressure Cooker, 4L (does not give pressure alert by whistle)', the statement said.

The pressure cooker was being offered for sale to consumers on Amazon e-commerce platform.

Cloudtail submitted its reply to CCPA that after the QCO (Quality Control Order) came into force, it had suspended the import of the pressure cooker.

CCPA observed that though import was suspended, the company had not stopped the sale of such pressure cookers to consumers.

BUSINESS BRIEF

POWERGRID POSTS 8% YOY GROWTH IN Q2
Gurugram: Power Grid Corporation of India Limited (POWERGRID), a 'Maharatna' Company under Ministry of Power, GoI, has announced the Unaudited Financial Results of the Company for the quarter and half year ended 30th September, 2022. The company has reported PAT of ₹3,650 crore and Total Income of ₹11,349 crore on consolidated basis registering a YoY growth of 8%. On standalone basis, the Company has posted PAT and Total Income of ₹3,651 crore and ₹11,190 crore respectively registering a YoY growth of 9% and 7% respectively during Q2FY23. For six-month period (H1FY23), the PAT and Total Income on consolidated basis are ₹7,451 crore and ₹22,518 crore respectively, which are about 11% and 8% higher with respect to the corresponding period of FY22 (excluding exceptional items), while on standalone basis, the PAT and Total Income are ₹7,417 crore and ₹22,207 crore respectively, registering a growth of 12% and 7% respectively with respect to the corresponding period of FY22 (excluding exceptional items).

GOV LAUNCHES ISRO & DAE EXHIBITION IN SRMU
Amravati: Governor of Andhra Pradesh, Biswabhusan Harichandan inaugurated the Science and Technology Exhibition, by ISRO and DAE, at SRM University-AP, Andhra Pradesh, on November 03, 2022. "The societal expectations from science and technology are increasing. Thus, the scientific community has the responsibility to rise to the expectations" said Governor to the intellectual gathering. The exhibition, organised as a prelude to 88th Annual Meeting of the Indian Academy of Sciences, will be open till November 06 on the campus.

IAB, SRM HOLD PRESS MEET ON 88TH ANNUAL MEET
Amravati: Indian Academy of Bengaluru, and SRM University-AP Andhra Pradesh held a joint press conference on November 03, 2022, at the university campus following the inauguration of the Science & Technology Exhibition by Governor of Andhra Pradesh Biswabhusan Harichandan. The Annual Meeting of IASc, hosted at SRM AP during November 04-06 aims to exchange scientific inferences and innovations through discourses on recent scientific breakthroughs. Leading scientists, technologists and seasoned academic professionals will be attending the event and disseminating their scientific expertise on technology and development.

KSB LTD SALES GROW BY 17% IN Q2
New Delhi: The sales value of ₹4,313 million KSB achieved for this quarter is 17% increase over the previous year. The sales value for 3 quarters of 2022 is ₹12,974 million which is about 23% increase over the same period last year. It achieved 13% ROS for the quarter. Commenting on the quarterly performance, Farrokh Bhatnaga, Director Sales and Marketing, KSB Limited said, "We have registered outstanding Year on Year sales growth of 17% for the third quarter and also, 23% increase in the cumulative sales for 3 quarters with respect to last year."

Punjab & Sind Bank net profit rises 27% to ₹278 crore in Q2

PTI ■ NEW DELHI

Public sector lender Punjab & Sind Bank on Saturday said its net profit rose 27 per cent to Rs 278 crore in the second quarter of FY23 on the back of reduction in bad loans.

The bank had reported a profit of Rs 218 crore in the year-ago period.

Total income of the bank during the July-September quarter of FY23 rose to Rs 2,120.17 crore against Rs 1,974.78 crore in the corresponding period of FY22, Punjab & Sind Bank said in a regulatory filing.

The bank's gross non-performing assets (NPAs) declined to 9.67 per cent of the gross advances at the end of

September 2022 from 14.54 per cent during the same period a year ago.

In value terms, the gross NPAs (bad loans) of the Delhi-headquartered bank stood at Rs 7,128.45 crore by the end of Q2FY23, as against Rs 9,822.80 crore in Q2FY22.

Net NPAs also came down to 2.24 per cent from 3.81 per cent in the second quarter of previous year.

PUBLIC NOTICE
To be known to all that I, Dnyumov Mukherjee S/S Sh. Dipak Kumar Mukherjee R/o Flat No. 1001, B2B, Golf Link Residency, Sector-9, Rohini, New Delhi-110085, Purchaser/owner of Society Flat No. D-404, The Vinoba CGHS Ltd., Plot No. 9, Sector-9, Rohini, Delhi-110085. Wide Membership No. 136. The Original Documents i.e. Share Certificate, Allotment Letter, Possession Letter & Other Relevant Documents (in the Name of Original Allottee i.e. Smt. Girish Tayal W/o Sh. Gyan Tayal), of the above said flat has been lost. An FIR to this effect has been lodged in P.S. Crime Branch in vide LR No. 949303/2022, dated 04/11/2022, SO No. 430 / 2024 Delhi Police. Any person(s) claiming any right, interest, having any objection found in possession of original documents, may write/contact with above named person at above address/phone No. 9910079624 within 15 days from the date of publication of this notice. The person claiming any right, interest, objections with respect to this property can personally inform or write to Dr. Director (IAB) or Director (H)-1, D Block, 3/Floor, Vikas Sadan, INA, New Delhi.

PUBLIC NOTICE
The general public is informed that the cars with the following car numbers which have completed their life Petrol Cars 15 Years Diesel Cars 10 Years. The MCD drive was confiscated by Pine View Technology Pvt Ltd and has not been claimed by anyone till now. All these vehicle owners are informed to come to the company's office and claim the scrap value of the vehicle. Otherwise, all these vehicles will be scrapped in the next three days.

DL5CH5844	DL7SAA7366	DL5SU1716
UP15R7758	PAX885	DL6SG0101
DL8CH8404	DL3CH6688	MP09ME4996
DL2CAA2961	DL7SE0779	DL4SAG4774
DL5CC0963	DL7SAB6357	DL6SG05807
DL2CV9396	DL1SL7480	HR29HF6895
DL3CBW0624	DNK8028	DL6SV8648
DL7GC3241	DNF2629	DL7SD8580
TN09AL9847	CH03A2416	DL7SAQ1254
DL9CM2997	DL7SAB440	UP11C2944
DL4CS1610	UA07A4143	UP11E7299
DL9CR3589	DN02224	HR05A2031
HR02Z3284	DIU6093	DL4SF4025
DL5CC3849	DL7SB126	DL2SK5648
DL4CAE7674	CHS.N006	DL6SM3560
DL9S12650	CBHM14982	DL7SAN4070
DL7SL6826	DL7SAJ1026	DL6SA9143
DL7CD9973	DL7ST0366	MH4357914
PB08A2455	MP07K7032	DL5SW6045
DL3CD2959	UP78AB8742	DL7S7665
UP14AK1384	DL1SJ0168	DL7SA09543
DL3CT4978	DL7SAK7338	DL7SAC8003
DL1CF2323	DL3SB0705	BR04S1141
DL9CD5268	DL7SD9631	DL7SAB6437
HR26BH5814	DL7SAP6648	DL3SZ9935
DL7CD3724	PCA9462	DL7SAR6995
DL3CAV2302	DL1S09019	DAH141
DL7CH1025	DL7SH4137	DL7SAR0487
DL7CD2727	DL7SA78361	UP70G8310
DL9CM8458	PB10BH9021	DL7SA02833
DL4CA4441	DDE5990	MH02AE8673
DL2C28693	DL10CC1422	DL2CAG0912
DL7CF1968	DL3CBY0947	DL1CL1152
HR26AL8598	DL5CC8029	DDU6882
UP14DT5051	DL9CGS2186	DL2CAF1525
DL3CBM8555	DL6CG5427	DL4CAF1276
UP25M0849	UP16D8869	DL8CM7632
DL2CS1223	DL2C7350	DL7SR0019
DL1CM0597	DL2CR9711	DL2FCC333
DL8CNB1132	HR03H8777	DL7CB5556
DL1403019	DL5CB2175	DL8CN7718
DL2CAC2015	DL7CH0674	DL5CB8100
DL2CAA3446	DL9CA0323	DL8CM1935
HR01U7915	DL9CF7153	UP11E7299
DL7SL6457	UP17AA10004	DL3FW2244
DL6SV3289	DL6CG9536	DL5SAB2832
DL7SA2021	DL2C02025	DL3CAL0530
DL7SAQ2143	DL2CAC2630	DL2C02727
UP14PB218	DL5CG2813	

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PG ADVERTISING PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	PG Advertising Private Limited (Formerly known as Prabhantam Advertising Pvt Ltd.)
2. Date of incorporation of corporate debtor	08-04-2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2005PTC134902
5. Address of the registered office and principal office (if any) of corporate debtor	Shop IN 1 C-125 GF Lajpat Nagar Defence-C Flyover New Delhi - 110024. (However, IPR found the registered office operational at C-125, Second Floor, Lajpat Nagar, Defence Colony Fly Over New Delhi-110024)
6. Insolvency commencement date in respect of corporate debtor	16-10-2022 (Order Passed by Hon'ble Adjudicating Authority, New Delhi on 16-10-2022 in Company Petition No. IB-996ND/2020 received on 04-11-2022)
7. Estimated date of closure of insolvency resolution process	15-04-2023
8. Names of insolvency professional acting as interim resolution professional	Vinay Kumar Singhal (IBBI/IFA-002/IPN-00524/2018-19/11880)
9. Address and e-mail of the interim resolution professional, as registered with the Board	411, Essel House, Asaf Ali Road, Near Turkman Gate, New Delhi - 110002 Email: vnsinghal.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	411, Essel House, Asaf Ali Road, Near Turkman Gate, New Delhi - 110002 Email: ipg1.resolve@gmail.com
11. Last date for submission of claims	17-11-2022 (14 days calculated from the date of receipt of order i.e 04.11.2022)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://tcbg.com/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered the commencement of the Corporate Insolvency Resolution Process of PG Advertising Private Limited on 16-10-2022.

The creditors of PG Advertising Private Limited, are hereby called upon to submit their claims with proof on or before 17-11-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (especially class) in Form 'CA'.

Submission of false or misleading proofs of claims shall attract penalties.

Date: 6th November, 2022
Place: New Delhi

Vinay Kumar Singhal
Reg. No.: IBBI/IFA-002/IPN-00624/2018-19/11880
For PG Advertising Private Limited (In CIRP)

Go Fashion reports Q2 PAT at ₹19.3 cr

PTI ■ CHENNAI

Go Fashion (India) Ltd which owns the popular women's wear brand 'Go Colors' has recorded a 3.76 per cent rise in its profit after tax for the second quarter ending September 30, 2022 at Rs 19.3 crore, the company said on Saturday.

The company had registered profit after tax at Rs 18.6 crore during corresponding quarter previous year.

Total revenue during the quarter under review stood at Rs 165.8 crore as against Rs 112.1 crore registered corresponding quarter last fiscal, the company said. The cash flow from operations for the half year period ending

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NIIT acquires US-based St Charles Consulting Group to expand strategic capabilities

PTI ■ NEW DELHI

Talent development company and managed training services provider NIIT on Saturday announced it has acquired St Charles Consulting Group for a 'fixed consideration' of USD 23.4 million (about Rs 192 crore).

Headquartered in St Charles, Illinois, StC is a provider of consulting, design, and implementation solutions for strategic learning programmes to professional services firms and Fortune 500 companies.

"NIIT...Announced today that it has acquired 100 per cent membership interest in St Charles Consulting Group LLC through its wholly-

owned subsidiary, NIIT (USA), Inc," the company said in a statement.

The acquisition was completed at a fixed consideration of USD 23.4 million subject to certain adjustments. In addition, the definitive agreements provide for payment of annual performance based earnings over the next four years.

The acquisition helps NIIT add significant presence in the professional services and management consulting sectors while strengthening its fast-growing learning consulting practice.

"The transaction is in line with NIIT's stated goal of accelerating growth through investments that add new capabilities to bring more value to its customers and strengthen presence in attractive customer segments," the statement said.

St Charles' experience in strategic learning programmes aimed towards advancing overall strategy, addressing business priorities, and key initiatives at large companies, are in high demand.

NIIT believes there is a significant growth opportunity for StC's business going forward and expects the transaction to be margin and EPS (earning per share) accretive from the first year, it added.

Bank of Baroda Q2 profit rises 59% to ₹3,313 crore

PTI ■ NEW DELHI

State-owned Bank of Baroda on Saturday reported a jump of 59 per cent in its net profit to Rs 3,313 crore for the second quarter ended September on the back of a decline in bad loans and rise in interest income.

The lender had posted a net profit of Rs 2,088 crore in the corresponding quarter of the previous fiscal.

Its total income rose to Rs 23,080.03 crore for the second

Bank of Baroda Q2 profit rises 59% to ₹3,313 crore

PTI ■ NEW DELHI

State-owned Bank of Baroda on Saturday reported a jump of 59 per cent in its net profit to Rs 3,313 crore for the second quarter ended September on the back of a decline in bad loans and rise in interest income.

The lender had posted a net profit of Rs 2,088 crore in the corresponding quarter of the previous fiscal.

Its total income rose to Rs 23,080.03 crore for the second

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PTI ■ NEW DELHI

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The lender had posted a net profit of Rs 2,088 crore in the corresponding quarter of the previous fiscal.

Its total income rose to Rs 23,080.03 crore for the second

Mahindra Lifespace sale bookings grow 32% to ₹399 cr in Q2

PTI ■ NEW DELHI

Realty firm Mahindra Lifespace Developers' sale bookings rose 32 per cent to Rs 399 crore during September quarter 2022-23 on better housing demand.

Its sale bookings stood at Rs 303 crore in the year-ago period, according to its investors' presentation.

Mahindra Lifespace, a part of business conglomerate Mahindra Group, reported an over two-fold jump in sale bookings at Rs 1,001 crore for April-September 2022-23 from Rs 449 crore in the year-ago period.

The company had achieved sale bookings of Rs 1,028 crore in the housing segment in 2021-22.

Mahindra Lifespace has almost reached the last year's number in six months only and hence it is expecting a significant growth in 2022-23.

